

(3)

CCP 68/06

Dt. 08.08.06

Hon. Mr. A.K. Singh, A.M.
Hon. Mr. K. Elango, J.M.

Heard Sri K. P. Singh for the applicant
and Sri R. G. Shukla, holding brief of
Sri S. Singh for respondents.

Since the orders of this Tribunal
dt 21.02.06 has been complied with,
inasmuch as the applicant has been
allowed to join his duties, no case
of contempt survives. Accordingly
contempt petition is dismissed. Notices
discharged.

However, the respondents may note
that the OA is still pending for disposal
and any decision taken behind the court
will be highly contemptuous to the judicial
~~proceedings~~ ^{about is pending with the matter} ~~proceedings~~
Thus, if the respondents have
to take any action, they have to obtain
prior permission of the Court.

Copy of order be made available
to counsel for parties.

as this matter
is under
active consideration
of this Court.

K. Elango
J.M.

Adp
AM

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